GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2425

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

AMENDMENT OF FCRA

2425. SHRI KUMBAKUDI SUDHAKARAN: DR. AMAR SINGH: SHRI K. MURALEEDHARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal for the Foreign Contribution (Regulation) Amendment Act (FCRA) of 2020 which restricts sub-grants as well as channels for receiving foreign donations, in light of the demand for COVID-19 related assistance;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government intends to address the conflict between the new tax exemption on COVID-19 relief imports which require States to certify all receiving entities, and the FCRA which requires approval from the Ministry of Home Affairs for all entities receiving foreign donations; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) and (b): Vide The Foreign Contribution (Regulation) Amendment Act, 2020, the provision of transfer of foreign contribution by a recipient NGO/person to another NGO/person has been deleted in order to ensure more transparency and better compliance of the provisions of

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The Foreign Contribution (Regulation) Act, 2010. Any NGO/person willing to do philanthropic work for social gains can apply on the online portal 24×7×365 for registration or prior permission of Central Government to receive and utilize foreign contribution in India.

(c) and (d): All decisions have been taken as per the provisions of the Foreign Contribution (Regulation) Amendment Act, 2020.
